

House. The question of Kuo oil deal was being discussed by the Public Undertakings Committee. Mr. Bansi Lal was the Chairman. We objected to the manner in which the Committee was functioning and I was allowed to make a statement here and even in the No Confidence Motion we had a lot to say about the functioning of the Committee. So you cannot bar us from saying that. Mr. Gowda is perfectly within his right to raise the question.

PROF. P.J. KURIEN : You join the Committee and then express your view.

PROF. MADHU DANDAVATE : I was not a Member of that Committee. Even then I was allowed to raise a question about the Kuo oil deal. I would like to remind you don't give a ruling that since the Committee is appointed by this House, it goes outside our jurisdiction. If they are trying to violate the norms, then we have a right to raise the question.

MR. DEPUTY SPEAKER : If they violate, then only it comes. How can you say that they violated? I cannot find any violation.

SHRI INDRAJIT GUPTA : We have come to know that Mr. Chadha did not possess the green card. Something should be done to bring him back here. The Committee should not go running after him to the United States.

SHRI ANIL BASU (Arambagh) : This is very important matter. I want to know your reaction.

MR. DEPUTY SPEAKER : What is the important matter?

SHRI ANIL BASU : I want to know your reaction about attack on the West Bengal Assembly on Friday by the Congress hooligans.

MR. DEPUTY SPEAKER : About that, I have already given my ruling.

SHRI ANIL BASU : Do you think it the democratic right of the Congress....

MR. DEPUTY SPEAKER : We cannot discuss it here. I cannot take up the matter.

SHRI ANIL BASU : What is your observation?

MR. DEPUTY SPEAKER : I have already given my observation. We cannot discuss that matter here.

PROF. MADHU DANDAVATE : What is the fate of Mr. Gowda?

MR. DEPUTY SPEAKER : Let him give in writing.

SHRI H.N. NANJE GOWDA : You can suspend the rules.

MR. DEPUTY SPEAKER : I cannot suspend.

SHRI V. KISHORE CHANDRA S. DEO (Paravathipuram) : You just made an observation regarding this Joint Parliamentary Committee. You said Mr. Gowda's motion cannot be taken up because a Committee is seized of this matter. We are not going into the details of what the Committee is looking into. The convention of this House has been that when the Committee is seized the House does not go into that matter. That is not his motion. His motion is that you cannot use the Committee to undermine the dignity and prestige of Parliament.

MR. DEPUTY SPEAKER : He says that the press is writing like this. That is what he is telling.

SHRI V. KISHORE CHANDRA S. DEO : The Committee has to function in a certain manner and though we may not be in the Committee, it is a Committee of the House. It is an affront on the House. (Interruptions)

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12.24 hrs.

#### PAPERS LAID ON THE TABLE

[English]

Detailed Demands for Grants of the Ministry of Labour for 1988-89

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI RADHA KISHAN MALAVIYA) : I beg to lay on the Table a copy of the Detailed Demands

for Grants (Hindi and English versions) of the Ministry of Labour for 1988-89.

[Placed in Library. See No. LT. 5896/88]

**Detailed Demands for Grants of the Ministry of Welfare for 1988-89**

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Welfare for 1988-89.

[Placed in Library. See No. LT. 5897/88]

**Detailed Demands for Grants of the Ministry of Environment and Forests**

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1988-89.

[Placed in Library. See No. LT. 5898/88]

**Notifications under the Mines and Minerals (Regulation and Development) Act, 1957**

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRI RAMANAND YADAV) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 :

- (1) The Mineral Concession (Third Amendment) Rules, 1987 published in Notification No. G.S.R. 1002(E) in Gazette of India dated the 21st December, 1987.
- (2) S.O. 145(E) published in Gazette of India dated the 4th February, 1988 authorising the Geological Survey of India to carry out such detailed investigations for the

purpose of obtaining such information as may be necessary in the areas specified in the Table annexed to the Notification.

- (3) S.O. 190(E) published in Gazette of India dated the 17th February, 1988 authorising the Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary in the areas specified in the Table annexed to the Notification.

[Placed in Library. See No. LT. 5899/88]

**Review on the working of and Annual Report of the State Farms Corporation of India for 1986-87 etc. etc.**

THE MINISTER OF AGRICULTURE (SHRI BHAJAN LAL) : I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the State Farms Corporation of India Limited, New Delhi for the year 1986-87.

- (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1986-87 along with Audited Accounts and the comments of Comptroller and Auditor General thereon.

[Placed in Library. See No. LT. 5900/88]

- (2) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the Maharashtra Agro-Industries Development Corporation Limited, Bombay, for the year 1986-87.

- (ii) Annual Report of the Maharashtra Agro-Industries Deve-

lopment Corporation Limited, Bombay, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT. 5901/88]

**Review on the working of and Annual Report of National Mineral Development Corporation for 1986-87**

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) :** On behalf of Shri Yogender Makwana. I beg to lay on the Table—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956 :
- (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad for the year 1986-87.
- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1986-87 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT. 5902/88]

**SHRI S. JAIPAL REDDY (Mahbubnagar) :** What has happened to Mr. Makwana ?

**MR. DEPUTY SPEAKER :** On be-

half of somebody, a Minister can lay the papers.

**SHRI S. JAIPAL REDDY :** What has happened to Mr. Makwana ? I want to know if Mr. Makwana is a Minister at all.

**MR. DEPUTY SPEAKER :** He is a Minister.

**SHRI S. JAIPAL REDDY :** We knew it for a fact that he is no longer a Member of Rajya Sabha.

**MR. DEPUTY SPEAKER :** He is still a Minister,

**SHRI S. JAIPAL REDDY :** Am I to understand that he continues to be a Minister though he ceases to be a Member of Rajya Sabha ? (*Interruptions*).

12.25 hrs.

**ESTIMATES COMMITTEE**

[*English*]

**Fifty-second and Fifty-third Reports**

**SHRI HUSSAIN DALWAI (Ratnagiri) :** Sir, I beg to present the following Reports :

- (i) Fifty-second Report (Hindi and English versions) of the Estimates Committee on Action taken by Government on the recommendations contained in the Forty-fifth Report of the Committee (8th Lok Sabha) on the Ministry of Home Affairs—Voluntary Organisations.
- (ii) Fifty-third Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Thirty-ninth Report of the Committed (8th Lok Sabha) on the Ministry of Defence—Defence Canteen Stores.